

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

222. IA/3374/2023 C.P. (IB)/224(MB)2021

IN THE MATTER OF

Central Bank of India

... Petitioner

Vs

Mehul Jayant Parekh

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC/Petitioner: Adv. Ruchita Jain (VC)

For the Respondent IA 3374 of 2023: Adv. Ruchita Jain (VC)

ORDER

PCA Sanat Jariwala prays for time to place on record order dated 17.04.2023 by way of an additional affidavit. Allowed as prayed for. Adjourned to **12.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //